

পঞ্জীকৃত নং ক-১২

Registered No. A-12

ASSAM ACT NO. OF 1994

(Received the assent of the GO on 26th April, 1994)

অসম ৰাজপত্ৰ



# THE ASSAM GAZETTE

অসাধাৰণ

## EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃস্থৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

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No. 48 (B) Dispur, Tuesday, 26th April, 1994, 6th Vaisakha, 1916 (S.E.)

## GOVERNMENT OF ASSAM

### ORDERS BY THE GOVERNOR

### LEGISLATIVE DEPARTMENT : LEGISLATIVE BRANCH

### NOTIFICATION

The 26th April 1994

No. LGL. 139/93/59.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.



592F THE ASSAM GAZETTE, EXTRAORDINARY, APR. 26, 1994

ASSAM ACT NO. XIII OF 1994

(Received the assent of the Governor on 22nd April, 1994)

THE ASSAM MINISTERS', MINISTERS' OF STATE  
AND DEPUTY MINISTERS' SALARIES AND  
ALLOWANCES (AMENDMENT) ACT, 1994

AN

ACT

further to amend the Assam Ministers', Ministers' of State and Deputy Ministers' Salaries and Allowances Act, 1958 (Assam Act, XV of 1958).

Preamble. Whereas it is expedient further to amend the Assam Ministers', Ministers' of State and Deputy Ministers' Salaries and Allowances Act, 1958 (Assam Act, XV of 1958), hereinafter called the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Forty-fifth Year of the Republic of India, as follows:—

Short title and commencement.

1. (1) This Act may be called the Assam Ministers', Ministers' of State and Deputy Ministers' Salaries Allowances (Amendment) Act, 1994.

(2) It shall be deemed to have come into force on the ninth day of December, 1992.

Amendment of Section 2 of Assam Act XV of 1958.

2. In the principal Act, in Section 2, after clause (c), the following new clause shall be inserted as clause (d), namely:—

“(d) to each Deputy Minister a Salary of two thousand two hundred and fifty rupees”.

M. K. DEKA,  
Joint Secy. to the Govt. of Assam,  
Legislative Department.

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